

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 45

TCP 74/2012

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.04.2024

NAME OF THE PARTIES: **RAMHARI DEORAO GANAGE V/s**
AUTOMOTIVE METAL STAMPINGS PVT
LTD

Section 397-398 of the Companies Act, 2013

ORDER

1. Mr. Avinash Khanolkar, Advocate i/b Kanj & Co. appeared for the Petitioner.
2. Learned Counsel for the Petitioner submits that he is not able to file soft copy of the petition on DMS portal due to e-mail ID is not registered on DMS portal.
3. Learned Counsel for the Petitioner is directed to file praecipe in the Registry and Registry is directed to expedite the same.
4. Registry is directed to accept additional affidavit of the Petitioner.
5. List this matter on **30.04.2024** for hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)